

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 480/2025
[Arising out of impugned final judgment and order dated 12-11-2024
in CRLM No. 67884/2023 passed by the High Court of Judicature at
Patna]

ABHISHEK SINGH

Petitioner(s)

VERSUS

AJAY KUMAR & ORS.

Respondent(s)

(IA No. 9111/2025 - EXEMPTION FROM FILING O.T. and IA No. 9110/2025
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Navaniti Pd Singh, Sr. Adv.
Mr. Vaibhav Niti, AOR
Ms. Madhavi Agrawal, Adv.
Mr. Jairaj Singh, Adv.
Mr. Divyanshu Agrawal, Adv.

For Respondent(s) :Mr. M.C. Dhingra, Sr. Adv.
Mr. R.K. Sinha, Adv.
Mr. Gaurav Dhingra, AOR
Mr. Shashank Singh, Adv.
Mr. Lalit Nagar, Adv.
Mr. Surandra Gautam, Adv.

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Anil Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Order dated 21.02.2025 has not been complied with.
2. Indulgently, two weeks' further time is granted for the same.
3. List on 29.04.2025.

(RAJNI MUKHI)

(ANU BHALLA)

ASTT. REGISTRAR-cum-PS

COURT MASTER (NSH)